

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 160/2016

DATE OF DECISION:- 10th July, 2018

Coram:- Hon'ble Shri. R. Vijaykumar, Member(A)

Bhaskar H. Paunikar,
 Working as Inspector (Examiner)
 at APSC, Awas was Corporate Point,
 Andheri, Mumbai 059 and residing at 102 B,
 Gangotri Appt. 1st Floor, Opp. Prasad Hotel,
 Tisgaon Naka, Kalyan (E),
 Distt. Thane 421306.*Applicant*

Versus

1. Union of India,
 Through the Secretary to Government of India,
 M/o. Finance Department of Revenue,
 North block, New Delhi 110001.

2. Chairman, Central Board of
 Excise & Customs, M/o. Finance Department of Revenue,
 North block, New Delhi 110001.

3. Commissioner of Cosutoms (Gen.)
 New Custom House, Ballard Estate,
 Mumbai 400001.

4. Cadre Controlling Authority,
 2nd floor, New Custom House,
 Ballard Estate, Mumbai 400001

5. Shri. C.f. Ramteke
 Appraiser, CFS Mulund, Nanepada
 Village Road, Mulund (E), Mumbai 81.

6. Ms. T. Pophare
 Examiner Officer, PCCCC,
 BDB, Bandra Kurla Complex,
 Mumbai 400099.

7. Shri. D.S. Kamble,
 Appraiser, 6 EDC complex, Patto
 Plaza Panjim, Goa-403001.

8. Smt. S.S. Rankhambe
 Appraiser, Air Cargo Complex,
 Mumbai Airport, Mumbai 400099.

9. Ms. Naisa Narayan
 Examiner Officer,
 Jawaharlal Nehru Custom House,
 Nhava-Sheva 400707.

10. Shri. R.B.Patil,
 Examiner Officer, CFS Mulund,
 Nanepada Village Road,
 Mulund (E) Mumbai 81.

11. Shri. Vijay R Dhawral,
 Examiner Officer, Courier Cell,
 Mumbai Chatrapati Shivaji Terminus,
 Mumbai Airport, Mumbai 400099.

12. Smt. Sandeep M. Bhivgade
 Examiner Officer
 Jawaharlal Nehru Custom House,
 Nhava-Sheva 400707.

13. Shri. Ashok B. Netawane
 Examiner Officer
 Jawaharlal Nehru Custom House,
 Nhava-Sheva 400707.*Respondents*
(Respondents by Advocate Shri. N.K.Rajpurohit and Shri. P.Khosla)

ORDER (ORAL)

Not on board. However, taken up on board on mention being made by the Applicant Shri. Bhaskar H. Paunikar with regard to his OA No.160/2016, challenging the nature of promotion orders given to him at that point of time as Senior Tax Assistant. Now, according to the applicant, respondents have issued revised order of promotion as STA and he wish to challenge based on new issues contained in these orders which differs from the issues he had challenging in the previous application. He, therefore, requests to withdraw his previous

OA with permission to file fresh OA on the fresh and relevant cause of action.

2. In the circumstances, the applicant is permitted to withdraw his application and the OA is dismissed as withdrawn with the condition that the previous areas of cause of action shall not be revisited in the new application and without considering, at the present moment, aspects of limitation that may affect the original application and consequently, the new application proposed to be filed. No costs.

(R. Vijaykumar)
Member (A)

srp